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honourable Minister whether M/s. Petroflls's application for the second generation texturising plant will be sympathetically considered by the Government as the time is very much going against them.

SHRI P. C. SETHI: Sir, as far as these varns and fibres are concerned, the demand for these things is rising speedily and, therefore, taking into account the various factors like technical feasibility, the capacity to finance and other relevant factors, the decision is taken. Sir, as far as~the future policy is concerned, there is no permanent policy that all these should go to the public sector only. But, in the case of the public sector or the joint sector or the co-operative sector vis-a-vis the private sector, if the applications made by the co-operative sector or the public sector or the joint sector are more feasible technically and financially, then, Sir, certainly they would be given preference. So far as the second generation texturisation plant licence to Pe-troflls is concerned, I can assure the hon. Member, that that is receiving our close attention.

SHRI NARSINGH NARAIN PANDEY: Sir. some days back here in Parliament, the question of polyster filament yarn to the powerloom sector was discussed here, and it was found that many of the factories are closing down. May I know from the Minister when we have taken a policy decision about mixed economy,' will the Government sympathetically consider that the production of this type cf yarn which is being used in the small-scale industry be provided in public sector and also the distribution should be such so that they may be able to respond to the demand?

SHRI P. C. SETHI: Even from the private sector companies, the Government will try to see that the demand of the small-scale sector, particularly -of weavers, could be met. As far as further licensing of these fibres is' concerned, there is already a proposal

under the consideration of the Government where the staple fibre licences are going to be given to fiive joint sector companies of the State Governments.

tb Questions

*292. [Transferred to the 18th December, 1980].

*293. [The questioner (Shri R. Ramakrishan) was absent. For answer vide cols. 45-46 infra.]

*294. [The questioner (Shri Sur-rendra Mohan) was absent. For answer vide col....

*295. [The questioner (Shri Kalraj Mishra) was absent. For answer vide cols. 46-50

Pushing out of Tribals by the Refugees Resettled in Dandakaranya

'296. SHRI SURENDRA MOHAN , TY: Will the Minister of SUPPLY AND REHABILITATION be pleased to state;

- (a) whether the tribals in the Mal-kangiri area are being pushed out from their hearth and home by the refugees resettled in Dandakaranya area in Koraput District of Orissa: and
- (b) if so, what steps have been taken by Government to safeguard the interest of the tribals?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND RE-HABILITATION (SHRI P. K. THUNGON): (a) No, Sir.

(b) Does not arise.

SHRi SURENDRA MOHANTY: Sir, is it a fact that some time back the Orissa Press extensively reported that tribals from Dandakaranaya are being pushed out by outsiders so that they may be able to utilise the infrastructure which has been created

SHRI BHAGWAT JHA AZAD: The fact is otherwise. In the Malkangiri area, about which you have asked the

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SHRI SURENDRA MOHANTY: In view of the assurance of the hon. Minister, that he will look into cases where tribals have beep expelled, can I take it that if such a case is brought tc his notice he will examine it?

SHRI BHAGWAT. JHA AZAD: I have said that not a single case has happened, to my knowledge. If it is brought to my knowledge, I will go into it.

MR. CHAIRMAN: Have you got any case in mind?

SHRI BHAGWAT JHA AZAD: I am saying that in this area we have given special privileges to the tribal people in the form of land, financial assistance and in other forms. Rather we are in search of landless tribals iri the area whom we want to rehabilitate.

*297. [The questioners (Dr. Lokesh Chandra and Shri Bishambhar Nath Pande) were absent. For answer vide cols 51-52 infra.]

Hitch Over Finalization of Contract of Film on "Gandhiji"

*298. SHRI NARSINGH NARAIN PANDEYf:

> SHRI RAM BHAGAT PAS-WAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state whether it is a fact

fThe question was actually asked on the floor of the House by Shri Nar-singh Narain Pandey.

that some hitch has developed in the finalization of the contract of film on "Gandhiji" between the National Film Development Corporation and Sir Richard Attenborough of Indo-British Films Limited; if so, what are the details in this regard?

to Que-i

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (MISS KUMUDBEN M. JOSHI): Co-production of film "Gandhi" by Sir Richard Attenho-rough (Indo-British Films Mmited) and the National Film Development Corporation is the first of its kind. The pgreement is an intricate one and required thorough examination and interministerial consultations. It has, therefore, taken some time to finalise the document. All important issues have been resolved and the finalised agreement is expected to be signed

SHRI NARSINGH NARAIN PANDEY: I have not to put any supplementary. The Minister has already clarified the position.

MR. CHAIRMAN: All right. The Question Hour is over.

WRITTEN ANSWERS TO **OUESTIONS**

Hindustan Antibiotics Limited

♦282.SHRI S. KUMARAN:

SHRI BHUPESH GUPTA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Govereiment's attention has been drawn to the news report which appeared in the 'Blitz' of November 22, 1980 regarding the state of affairs in the Hindustan Antibiotics Limited (HAL): and
- (b) if so, what steps Government propse to take to remedy the situation?